

**Central Administrative Tribunal
Madras Bench**

OA 310/00782/2019

Dated Tuesday the 25th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

Malathi Sridhar
Door No. 46 (Old No. 2)
Rukmani Street, West Mambalam
Chennai 600 033.

... Applicant

By Advocate Dr. R. Sampathkumar

Vs.

1. The Secretary
Government of India
Ministry of Labour & Employment and
Chairman
Standing Committee (ESIC)
Shram Shakti Bhawan
Rafi Marg, New Delhi 110 001.

2. The Director General
ESI Corporation
Panchdeep Bhawan, CIG Marg
New Delhi 110 002.

3. Regional Director /Disciplinary Authority
Employees' State Insurance Corporation
Regional Office
5-9-23, Hill Fort Road, Adarsh Nagar
Hyderabad 500 063, Telangana.

4. The Addl. Commissioner (Vigilance)
Employees' State Insurance Corporation
Headquarteres Office
Panchdeep Bhawan, C.I.G Road
New Delhi – 110 002.

... Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant is residing at Chennai and she has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records pertaining to the Disagreement Memorandum No. C-11/17/38/21/13-Vig dated 29.11.2017 issued by the 2nd respondent herein and quash the same consequently, direct the respondents to sanction all pensionary benefits including arrears with interest to the applicant and pass all such or other orders”

2. When the matter came up for admission, learned counsel for the applicant would submit that he has filed representation before the Secretary, Government of India, Ministry of Labour and Employment on 15.02.2018 which is produced as Annexure A12 and he will be satisfied if a reasoned and speaking order is passed on her representation in accordance with law.
3. Mr. Su. Srinivasan takes notice for the respondents
4. Accordingly, the competent authority is directed to pass speaking order on the representation produced as Annexure A12 within a period of three months from the date of receipt of copy of this order.
5. OA is disposed of at the admission stage without going into the merits of the case.

(T. Jacob)
Member(A)
AS

25.06.2019

(P. Madhavan)
Member (J)